

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 107/2019

Shah Alam

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 03.07.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

For Respondent (s): Mr. Daleep Dhyani, Advocate for UPPCB

ORDER

1. The issue for consideration is the remedial action against the air pollution caused by M/s Jublient Industries Ltd., Gajraula, Amora by discharging chemicals and gas emissions affecting the health of the inhabitants.
2. Vide order dated 25.03.2019, the District Magistrate, Amroha and the Uttar Pradesh State Pollution Control Board (UPSPCB) were required to furnish a factual and action taken report in the matter.
3. Report has been furnished vide e-mail dated 26.04.2019 based on inspection carried out on 22.04.2019. Samples taken were sent for analysis but the report is said to be awaited. We are surprised that even after more than two months of the samples being taken, the analysis report is not available.

4. In the circumstances, we modify the constitution of the Committee to include a representative of the Central Pollution Control Board (CPCB). The reconstituted Committee may furnish an appropriate report within one month by e-mail at judicial-ngt@gov.in. Nodal agency will be State PCB for coordination.

A copy of this order be sent to the CPCB by e-mail for compliance.

Counsel for State PCB may inform others.

List for further consideration on 17.09.2019.

